

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 271/2019

CBI Vs. Sanjiv Kumar & Others.

06.10.2020

Present:- Sh. Harsh Mohan Singh, Ld. PP for the CBI.
Sh. Kaushik Dey along with Shri Dhruv Gupta, Ld. Counsel for
accused Ms. Abha Kumar and Ms. Kanak Lata.
Shri Tanveer Ahmed, Ld. arguing counsel for accused Ms. Abha
Kumar and Ms. Kanak Lata.
Proceedings against accused Dr. Maheshwar Kumar already
stand abated.
Accused Sanjeev Kumar and Ms. Abha Kumar have joined the
proceedings through video conference.

Proceedings have been taken up through video conference.

Matter has been listed today for addressing further final
arguments on behalf of A-1 Sanjeev Kumar.

Part arguments heard till about lunch time in the first session.

Put up for further arguments in the second session at 2.00 PM.

**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/06.10.2020**

2.00 PM

Present : As before.

Further arguments heard till 3.25 PM.

Matter be listed again tomorrow i.e. 07.10.2020 (the date already
fixed) through virtual mode for addressing further final arguments on behalf of
A-1 Sanjeev Kumar.

**AJAY
GULATI**

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AJAY
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Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/06.10.2020
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**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No.170/2019

CBI Vs. Om Arora & Others.

06.10.2020

Present:- Dr. Jyotsna Sharma Pandey, Ld. PP for the CBI.
Sh. Pawan Madan, Ld. Counsel for A1.
Sh. Dinkar Singh, Ld. Counsel for A3.
Sh. H. K. Sharma and Ms. Vaibhavi Sharma, Ld. Counsels for
A4.
A3 Sanjay Dutt has joined the proceedings through video
conference.

Proceedings have been taken up through video conference.

Matter has been listed today for seeking clarification if any or in the
alternative for orders on the application U/s 91 Cr. P. C. filed by A3.

One of the two prayers made in the application is to supply copies of
two statements of accused Rajinder Singh to the applicant/A3. However, perusal of
the record reveals that these two statements were not filed by the CBI despite
directions by the Ld. Predecessor. In the absence of the statements it is not possible
to dispose off the present application.

Ld. PP for CBI has sought a week's time to file the aforesaid two
statements on record.

Put up again for orders on the application U/s 91 Cr. P. C. filed by A3
on 16.10.2020.

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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/06.10.2020**

**AJAY
GULATI**

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 270/2019

CBI Vs. Rajesh Karnatak & Ors.

06.10.2020

Present:- None for CBI.

None for A-1 Rajesh Karnatak.

Sh. Anil Kumar, Ld. counsel for A2.

Sh. H. K. Sharma, Ld. counsels for A3.

A2 Rajesh Pachisia has joined the proceedings through Video Conference.

Proceedings have been taken up through video conference.

Matter is at the stage of recording of prosecution evidence.

However, regular physical functioning of the court has not resumed and the recording of evidence has not been permitted yet by the Hon'ble High Court of Delhi.

Put up for further proceedings on 03.11.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

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AJAY GULATI (AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADC/New Delhi/06.10.2020

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